

NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 101
IA No. 275/JPR/2019
IA No. 366/JPR/2019
IA No. 390/JPR/2019
CP No. (IB)- 17/JPR/2018
Under Section 7 of IBC, 2016

In the matter of:

Reliance Commercial Finance Ltd. ...Financial Creditor/Applicant
Versus
Maximum Synthetics Pvt. Ltd. ...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
 HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Amol Vyas, Adv.
For the Respondent : None-appeared

ORDER

IA No. 275/JPR/2019 & IA No. 366/JPR/2019:

Heard Mr. Amol Vyas, Adv. for the Applicant. None appears for the Respondent. Issue notice to the Respondents to appear personally before this Tribunal. List the IA for arguments on 21.10.2022.

IA No. 390/JPR/2019:

Heard Mr. Amol Vyas, Adv. for the Applicant. Present IA has been filed against Mr. Shiv Chandak and Mr. Kailash Chandak. There is no representation on behalf of the Respondents in this Matter. Mr. Naresh Kumar Sejvani, Adv. who was appearing in other IA is not appearing in this matter. Transaction Auditor has prepared the summary of identified transaction under Section 66 of

sd/-

sd/-

the IBC. For which beneficiaries are Basil Powertek Pvt Ltd, Prajesh Syntax, Maxima Textiles, Parvathi Collection. Learned Counsel for the Liquidator is directed to implead these persons as Respondents if not impleaded as in the application and file amended memo of the Respondents accordingly. List the IA on 21.10.2022.

List the matter on 21.10.2022.

Sd/-

(Prasanta Kumar Mohanty)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

September 27, 2022
VG